

891

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

EA NO. 11/2023

IN

OA NO.89/2021

IN THE MATTER OF: -

VARUN

....APPLICANT(S)

VERSUS

GOVT. OF NCT OF DELHI & ORSRESPONDENT(S)

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Filed by:-



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51, Lawyers Chamber

Supreme Court of India

New Delhi- 110001

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Dated: 12.11.2024

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

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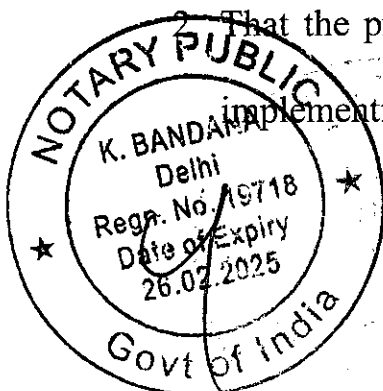
.....RESPONDENT(S)

**REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE, RESPONDENT
No. 6.**

I, Ved Prakash Mishra S/o Shri Ram Sidh Mishra, aged about 50 years working as Joint Secretary in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Aliganj, Jorbagh-110003, do hereby solemnly affirm and declare as under:

1. That I am the duly authorized officer of the Answering Respondent and as such fully conversant with the facts of the present case derived from official records and hence conversant with the facts of the case stated herein after.

2. That the present execution application has been filed by the parties for implementing the order dated 08.04.2021 passed in O.A. No. 89/2021 with



regard to illegal extraction of ground water by 536 Hotels operating in Paharganj area of Delhi.

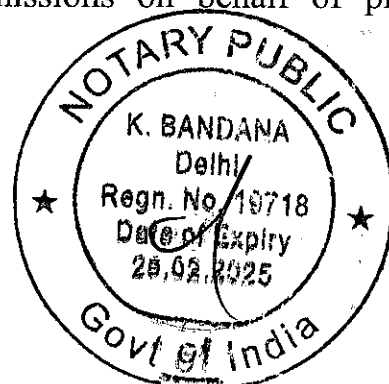
3. That the present Execution Petition was listed for hearing before this Hon'ble Tribunal on 03.09.2024, when this Hon'ble Tribunal vide order dated 03.09.2024 impleaded the answering respondent as additional respondent and passed directions which are as under: -

"17. Since a stand has been taken by the DJB that VDS was framed by MoEF&CC. Therefore, we implead the following as additional Respondent:-

1. Ministry of Environment, Forest and Climate Change through the Secretary. Office to prepare amended Memo of Parties.

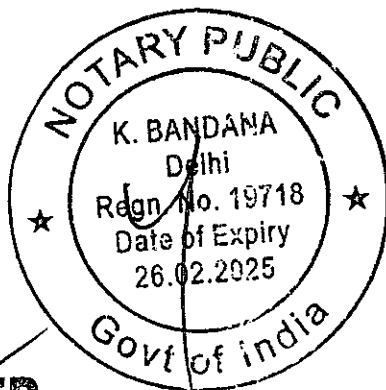
"The Applicant is directed to serve this newly added Respondent within three days and the newly added Respondent is directed to place on record a copy of the VDS."

4. That in compliance of the order dated 03.09.2024 of this Hon'ble Tribunal, MoEF&CC was impleaded as Respondent No.6 by the Registry and as such the answering Respondent made appearance in the matter through counsel on 22.10.2024 and made submissions on behalf of present Respondent.



7. That the answering Respondent craves leave of this Hon'ble Tribunal to make any further submissions on the issue at the time when the matter is listed and heard.

8. It is submitted that in view of the foregoing submissions, this Hon'ble Tribunal may be pleased to pass such orders as it may deem fit in the circumstances of the case



[Signature]
DEPONENT
(VED PRAKASH MISHRA)
संयुक्त सचिव/Joint Secretary
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

[Signature]
IDENTIFIED

VERIFICATION:

12 NOV 2024

Verified at Delhi on this the ___ day of November, 2024 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.

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~~ATTESTED~~
~~NOTARY PUBLIC DELHI~~
Govt. of India

[Signature]
DEPONENT
(VED PRAKASH MISHRA)
संयुक्त सचिव/Joint Secretary
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

EMPOWERED TO ADMINISTER THE OATH: 9654768498
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7

12 NOV 2024